

O.I.H

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA
UN-STARRED QUESTION NO 522

TO BE ANSWERED ON DECEMBER 19, 2017

INDUSTRIES IN RESIDENTIAL AREAS

No.522 SHRI: RAJESH VERMA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state

- (a) whether a large number of factories/industries are operating in residential areas of all the metropolitan cities including Delhi without hindrances despite orders for removal; and
- (b) if so, the details of the action taken on such factories / industries operating in the residential areas of all metropolitan cities including Delhi ?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF
HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)

- (a) The permissibility of industries is regulated by the Development Plan / Master Plan of the city and the subject matter is under jurisdiction of the State Governments concerned.

For Delhi, section 7.3 of the Master Plan of Delhi-2021, provides for permissibility of industrial units in different Use Zones and Use Premises. MPD-2021 permits Household industrial units with maximum 5 workers and 5 kilowatt power in residential areas, and new industrial units of this type could be permitted in residential areas subject to the condition that no polluting industrial unit shall be permitted as household industry.

- (b) Since, the subject of factories/industries is under the jurisdiction of the State Governments, including Delhi, the data is not maintained by Ministry of Housing and Urban Affairs.
